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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH: JODHPUR

OA No. 509/1995

Date of order : 15.12.1995

Jai Singh Shankhala

...

Applicant.

versus

Union of India & Ors.

...

Respondents.

Mr. D.C. Sharma, Counsel for the applicant.

CORAM:

Hon'ble Mr. N.K. Verma, Member (Administrative)
.....

BY THE COURT:

Heard Shri D.C. Sharma.

2. In this matter, the applicant has come again to this Tribunal with a fresh OA as the respondents have not fully complied with the orders passed in the earlier OA which had substantially dealt with all the issues raised in this OA. It has been averred by the applicant that in spite of clear rulings he has been paid interest @ 7% only whereas he should have been paid at the higher rate as enjoined by the Railways' own orders, i.e. @ 10%. It is seen from the Annexures filed alongwith OA that one representation was made to the Senior Divisional Personnel Officer to which a lower officer i.e. Divisional Personnel Officer has replied without giving full relief in the matter. The applicant should have exhausted the departmental remedies of filing representation at a

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higher level in light of the judgement of the Tribunal so that full compliance of the order passed in that OA is obtained. If the Railways still persists in not complying with the orders of this Tribunal, the applicant will be at liberty to file a Contempt Petition for dis-
obedience of the Court orders.

3. OA is not maintainable at this stage and is dismissed at the admission stage itself.

N. K. Verma

(N.K. VERMA)
MEMBER (A)

EVN.